

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB)No.15/Chd/CHD/2017.

In the matter of:

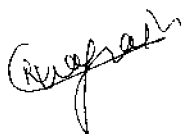
Punjab National Bank.Financial Creditor.

Versus.


M/s James Hotels Ltd.Corporate Debtor.

Present: Mr.R.S.Bhatia, Advocate with Mr.Tarun Bhutani
Manager (Law), Punjab National Bank and Mr.Vivek
Goyal, Proposed Insolvency Professional for petitioner.
Mr.Anand Chhibbar, Senior Advocate with Mr.Gaurav
Mankotia, Advocate for respondent.

As per the office report, learned counsel for the
petitioner has complied with the order dated 07.04.2017 by filing
amended synopsis of dates and also an affidavit of despatch of notice.
Statement of Mr.Vivek Goyal, Chartered Accountant, Proposed
Insolvency Resolution Professional has been recorded separately to
the effect that after filing of all the communications in Form No.2 by
him, he has now been appointed as IRP by the Principal Bench of
NCLT, New Delhi in Insolvency Petition No.26 (ND) of 2017, titled as
Prideco Commercial Projects Pvt. Ltd. Vs. M/s Era Infra Engineering
Ltd. vide order dated 12.04.2017. His further statement with regard
to the disclosures mentioned at page 91 of the petition has also been
recorded on oath.



Learned senior counsel for the respondent seeks one day's time to file the objection to the instant petition and the same is not opposed by the other side. Let the same be filed by tomorrow i.e. 20.04.2017 with copy advance to the counsel opposite. The matter is adjourned to 21.04.2017 for arguments.


(Justice/R.P. Nagrath)
Member (Judicial)

✓ April 19, 2017.
Ashwani